State ment-II
State wise details of children mainstreamed Under NCLP scheme

Andhra Pradesh	2,78,735
Assam	'3 ₆ 685
Bihar	14,631
Chhattisgarh	8,383.
Jharkahnd	18,241
Karnataka	17,714
Madhya Pradesh	28,023
Maharashtra	10,831
Orissa	93,893
Rajasthan	22,513
Taml Nadu	90,533
Uttar Pradesh	70,663
West Bengal	27,198
Punjab	3,762
Gujarat	2,670
Haryana	2,518
SUB-TOTAL (UPTO 95-96)	4,205
GRAND TOTAL	7,05,558

Revision of pension under EPF scheme

2297. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the pensioners drawing pension under EPF scheme continue to draw the same pension even since the scheme was introduced about fifteen years ago;

- (b) if so, the reasons for not revising the same so far;
- (c) how many pensioners are drawing a pension of Rs. 500 and less; and
- (d) whether there is any proposal to revise upward pension of these beneficiaries in tune with the Sixth Pay Commission's recommendations and if not, the reasons therefor'?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) No, Sir. As per para 32 of the Employees Pension Scheme, 1995, annual valuations of the Employees' Pension Fund were conducted by the Valuer appointed by the Central Government. On the recommendation of the reports of the Valuer, the pension was revised for the existing pensioners as on 15.11.1996, 1.4.1998, 1.4.1999 and 1.4.2000 a, 4%, 5.5%, 4% and 4% respectively.

- (c) As on 31.03.2010, the number of pensioners drawing pension of Rs. 500/- and less were approximately 10.10 lakhs.
- (d) No, Sir. The Sixth Pay Commission's recommendations are applicable to Government employees as their pension benefits are governed by their service conditions/rules. The Pension benefits to EPF members are governed by the provisions of Employees Pension Scheme, 1995 which is different from the pension rules applicable to the Government employees.

Exploitation of work force by private organisations

2298. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is aware that private companies, banks and other organisations exploit the work force and take work for more than eight hours;
- (b) whether to safeguard the interest of the work force, Government shall enforce attendance/working hours through 'thumb impression attendance system'; and
- (c) whether Government shall find out any other means, so that workers are not forced to work beyond eight hours in limited companies, banks and other organisations?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Data relating to violation of the laid down norms of working hours is not maintained centrally.